

| Rank | Sanctioned | Actual | Vacancy |
|-----------------|------------|--------|---------|
| Addl Director | 8 | 7 | 1 |
| Joint Director | 37 | 40 | +3 |
| Deputy Director | 63 | 30 | 33 |
| ADD/JDD/AD | 83 | 29 | 54 |
| TOTAL | 194 | 110 | 84 |

Socio-Economic and Caste Census, 2011

1001. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the caste data compiled as a part of the recently released Socio-Economic and Caste Census 2011 is being held under wraps in the custody of National Informatics Centre as a password protected document;

(b) whether Government has ever thought of the relevance of caste data in framing policies of socio-economic nature, as it is generally perceived that elimination of castes is the prime prerequisite for social advancement and equality; and

(c) whether the Ministries of Social Justice and Empowerment or Tribal Affairs have so far evinced interest in making use of the caste data so painstakingly compiled by RGI enumerators?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Sir, the field enumeration of Socio Economic and Caste Census (SECC), 2011 is complete. The entire data of the SECC has been uploaded at the National Informatics Centre (NIC) as a password protected document.

(b) and (c) The caste data enumerated in SECC, 2011 are not yet finalized.

Increase in cases of kidnapping and abduction in the country

†1002. MIR MOHAMMAD FAYAZ:

SHRI NAZIR AHMED LAWAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that there has been increase in the cases of kidnapping and abduction in the country, if so, the main reasons therefor;

† Original notice of the question was received in Hindi.

- (b) the State-wise number of such cases during the last five years; and
- (c) the planning of Government to bring down such cases immediately?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) (a) to (c) Information on total number of kidnapped and abducted cases reported, arrested, convicted during the period 2010-2014 is given in the Statement (*See* below). Section 166(A) of IPC which has been incorporated through Criminal Law Amendment Act, 2013 making non-registration of specific crimes against women by police a punishable offence. The rise in incidents of kidnapping and abduction may be attributed to increase in registration of crimes by Police. Moreover the Hon'ble Supreme Court directive on mandatory registration of FIR in case of missing children has also contributed to rise in registration of crimes against children.

Further, 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, the Ministry of Home Affairs has issued various Advisories on this matter which includes measures such as increased police patrolling, especially during the night, using the mobile police vans with women police officers, installing street lights on all roads, lonely stretches and alleys and taking special steps for security of women working in night shifts of call centers, improving the safety conditions in schools/ institutions, public transport used by students, children's parks/play grounds, residential localities/roads, identification of the crime prone areas and a mechanism to put in place to monitor infractions in such areas for ensuring the safety and security of children, especially girls. Further, a 24-hour toll free emergency helpline service for children in need of care and protection in several cities under the aegis of the Ministry of Women and Child Development is also functioning. Further, the Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the country which aims at maintaining the real time data of all missing children including their identification details to facilitate matching of missing and recovered children.

Statement

State/UT-wise cases registered (CR) and persons kidnapped or abduction (GTOT) under Kidnapping and Abduction during 2010-2014

| Sl.No. | State/UT | 2010 | | 2011 | | 2012 | | 2013 | | 2014 | |
|--------|-------------------|------|------|------|------|------|------|------|------|------|------|
| | | CR | GTOT | CR | GTOT | CR | GTOT | CR | GTOT | CR | GTOT |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Andhra Pradesh | 2053 | 2053 | 2154 | 2162 | 1870 | 1877 | 2119 | 2124 | 1066 | 1071 |
| 2. | Arunachal Pradesh | 67 | 67 | 93 | 93 | 82 | 82 | 142 | 142 | 146 | 166 |
| 3. | Assam | 3250 | 3250 | 3764 | 3764 | 3812 | 3812 | 4801 | 4801 | 4823 | 4829 |
| 4. | Bihar | 3674 | 3683 | 4268 | 4272 | 4807 | 4807 | 5570 | 5570 | 6570 | 6595 |
| 5. | Chhattisgarh | 359 | 359 | 472 | 472 | 450 | 450 | 2235 | 2235 | 2014 | 2061 |
| 6. | Goa | 25 | 27 | 28 | 34 | 24 | 30 | 108 | 117 | 152 | 169 |
| 7. | Gujarat | 1447 | 1450 | 1614 | 1618 | 1720 | 1728 | 2666 | 2675 | 2722 | 2763 |
| 8. | Haryana | 963 | 969 | 959 | 972 | 1349 | 1367 | 2772 | 2803 | 3082 | 3123 |
| 9. | Himachal Pradesh | 194 | 200 | 212 | 215 | 172 | 179 | 352 | 367 | 304 | 310 |
| 10. | Jammu and Kashmir | 896 | 896 | 1077 | 1079 | 1093 | 1093 | 983 | 986 | 860 | 862 |
| 11. | Jharkhand | 978 | 978 | 941 | 941 | 1056 | 1058 | 1271 | 1271 | 1423 | 1424 |
| 12. | Karnataka | 1374 | 1441 | 1395 | 1416 | 1451 | 1459 | 1836 | 1862 | 1933 | 1977 |
| 13. | Kerala | 261 | 270 | 299 | 308 | 281 | 286 | 252 | 261 | 222 | 227 |
| 14. | Madhya Pradesh | 1187 | 1207 | 1288 | 1322 | 1302 | 1315 | 3354 | 3376 | 7833 | 7940 |
| 15. | Maharashtra | 1508 | 1603 | 1669 | 1748 | 1583 | 1671 | 2640 | 2898 | 3793 | 3922 |
| 16. | Manipur | 199 | 231 | 169 | 184 | 223 | 272 | 181 | 223 | 182 | 201 |

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[RAJYA SABHA]

Usrd. Ques. of 29 July, 2015

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|-----|-----------------------------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|
| 17. | Meghalaya | 71 | 76 | 87 | 89 | 92 | 92 | 139 | 139 | 179 | 191 |
| 18. | Mizoram | 9 | 9 | 6 | 9 | 8 | 15 | 7 | 16 | 7 | 25 |
| 19. | Nagaland | 50 | 50 | 34 | 43 | 27 | 27 | 40 | 48 | 37 | 40 |
| 20. | Odisha | 1016 | 1016 | 1139 | 1139 | 1542 | 1542 | 2370 | 2382 | 3073 | 3073 |
| 21. | Punjab | 789 | 799 | 681 | 695 | 919 | 948 | 1274 | 1310 | 1550 | 1668 |
| 22. | Rajasthan | 2985 | 2998 | 3204 | 3204 | 3243 | 3243 | 4986 | 4986 | 5671 | 5701 |
| 23. | Sikkim | 6 | 7 | 10 | 18 | 10 | 10 | 16 | 16 | 20 | 22 |
| 24. | Tamil Nadu | 1720 | 1726 | 1984 | 2029 | 1945 | 1966 | 1779 | 1814 | 1746 | 1760 |
| 25. | Telangana | - | - | - | - | - | - | - | - | 1152 | 1159 |
| 26. | Tripura | 114 | 130 | 154 | 163 | 139 | 143 | 144 | 162 | 126 | 130 |
| 27. | Uttar Pradesh | 6321 | 6323 | 8500 | 8507 | 8878 | 8888 | 11183 | 11190 | 12361 | 12363 |
| 28. | Uttarakhand | 286 | 286 | 314 | 314 | 297 | 299 | 1032 | 1032 | 691 | 692 |
| 29. | West Bengal | 3345 | 3391 | 4285 | 4288 | 5117 | 5120 | 4573 | 4573 | 6110 | 6221 |
| | TOTAL STATE(S) | 35147 | 35495 | 40800 | 41098 | 43492 | 43779 | 58825 | 59379 | 69848 | 70685 |
| 30. | Andaman and Nicobar Islands | 10 | 10 | 15 | 15 | 8 | 8 | 14 | 15 | 22 | 32 |
| 31. | Chandigarh | 38 | 38 | 58 | 58 | 87 | 90 | 261 | 268 | 187 | 193 |
| 32. | Dadra and Nagar Haveli | 18 | 18 | 9 | 9 | 13 | 15 | 13 | 13 | 14 | 14 |
| 33. | Daman and Diu | 2 | 2 | 3 | 3 | 3 | 4 | 13 | 13 | 10 | 13 |
| 34. | Delhi UT | 3208 | 3565 | 3767 | 4044 | 3970 | 4304 | 6294 | 6712 | 7143 | 7496 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 17 | 20 | 12 | 12 | 19 | 19 | 41 | 41 | 13 | 13 |
| | TOTAL UTs | 3293 | 3653 | 3864 | 4141 | 4100 | 4440 | 6636 | 7062 | 7389 | 7761 |
| | TOTAL (ALL INDIA) | 38440 | 39148 | 44664 | 45239 | 47592 | 48219 | 65461 | 66441 | 77237 | 78446 |

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